

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.231 – IA/1468(AHM)2023  
in IA/626(AHM)2022

ITEM No.232 – IA/1469(AHM)2023  
in IA/283(AHM)2022

ITEM No.233 – IA/1470(AHM)2023  
in IA/613(AHM)2022

ITEM No.234 – IA/1471(AHM)2023  
in IA/282(AHM)2022

ITEM No.235 – IA/266(AHM)2024 in IA/612(AHM)2022

ITEM No.236 – IA/267(AHM)2024 in IA/284(AHM)2022  
in

**CP(IB) 732 of 2019**

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Canara Bank

.....Applicant

V/s

Ashapura Garments Ltd

.....Respondent

**Order delivered on: 20/03/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**

**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Liquidator : Mr. Ravi Pahwa, Adv.

For the Respondent : Mr. Neel Vasant, Adv. for Mr. Tirth Nayak, Adv. for R-1  
Devanshu P. Desai for Canara Bank Respondent No. 2  
Ms. Parul Vedant, Adv. for R-2 in IA 1471 of 2023  
Mr. Devendra Vedant. Adv. for R-2 in IA 1469 of 2023

Liquidation in person : Mr. Mohit Adatiya

**ORDER**

**IA/1468(AHM)2023 in IA/626(AHM)2022, IA/1469(AHM)2023 in IA/283(AHM)2022, IA/1470(AHM)2023 in IA/613(AHM)2022, IA/1471(AHM)2023 in IA/282(AHM)2022, IA/266(AHM)2024 in IA/612(AHM)2022 & IA/267(AHM)2024 in IA/284(AHM)2022**

Learned Counsel for the Liquidator submitted that they filed these applications for carrying out substitution of name in the cause title of the applications. Learned Counsel further submitted that to replace the name and address of Ramchandra Dalaram Chaudhary, erstwhile Resolution Professional with the name and address of Mr. Mohit Adatiya, the liquidator of the Corporate Debtor as detailed in Schedule I, Ld. Counsel for the respondent raised certain objections regarding the respondents name. Liquidator is directed to serve amended copy upon all respondents. In view of the same substitution allowed and all IAs are disposed-off .

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**